

**Opium for Modification of F.A.C.T. agreed to by Prayon, Belgium**

\*966. **SHRI RAMACHANDRAN KADANNAPPALLI:**  
**SHRI VAYALAR RAVI:**

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) whether Prayon, Belgium has agreed to the claim of FACT Engineering and Design Organisation for the full cost of modification incurred by FEDO in 1972;

(b) if so, what was the total amount of claim agreed upon by Prayon; and

(c) whether it was subsequently settled later at a smaller amount?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI SHAHNAWAZ KHAN): (a) and (b). Based on the experience on similar plants, certain modifications were found necessary in the phosphoric acid plants executed by FEDO for M/s. Hindustan Copper Limited at Khetri. According to FACT, Prayon have agreed to pay to FEDO full cost of modifications due in terms of the contract between PEDO and Prayon. The total amount of claim agreed upon by Prayon is Rs. 1,70,000.

(c) Does not arise.

रूस से फरनेस ग्रायल तथा एथियेशन स्पिरिट का आयात

\*967. श्री श्रीकृष्ण जयपाल :

श्री डी० डी० वेसाई :

क्या पेट्रोलेियम और रसायन मंत्री यह बताने की कृपा करेंगे कि

(क) क्या देश में फरनेस ग्रायल तथा एथियेशन स्पिरिट की कमी को पूरा करने के

लिये सरकार ने इन पदार्थों के आयात के लिये रूस से अनुमति किया है; और

(ख) यदि हां, तो रूस सरकार से इसका क्या उत्तर प्राप्त हुआ है?

पेट्रोलेियम और रसायन मंत्रालय में राज्य मंत्री (श्री शाहनवाज खां) : (क) और (ख) . इस वर्ष अप्रैल में रूसी निर्यात संगठन "सोजूजनेफटीएक्सपोर्ट" से प्रतिनिधि मण्डल के दौरे के समय भारतीय तेल निगम ने उनसे निवेदन किया कि वे कुछ भट्टी का तेल विमानन गैसीलीन सप्लाई तथा करने पर विचार करें। रूसी निर्यात संगठन ने इस विषय पर विचार करने का वचन दिया है तथापि उनके उत्तर की प्रतीक्षा है।

**Production of certain Medicines in Fourth Plan**

\*968. **SHRI BHALJIBHAI PARMAR:** Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the quantities of Fursemide, Indomethacin, Prelamine Lactate and Cyproheptadine imported by MSD and Hoechst with rates therefor during the last three years;

(b) the prices at which the formulations made out of the imported bulk drugs were allowed to be marketed;

(c) was it brought to the notice of Government that these firms were engaged in under-invoicing and over-invoicing in these imports and marketings, and

(d) have these irregularities on the part of foreign firms been referred to